

High Security Number Plates

†2412. SHRI RAGHUNANDAN SHARMA : Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :

- (a) the States in which the work on high security number plates have been started after the verdict of Honourable Supreme Court;
- (b) the States which have not taken steps in this regard, till date; and
- (c) the details of steps to be taken by Government of India in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHAR BHAI CHAUDHARY) : (a) and (b) Implementation of the scheme of High Security Registration Plates (HSRP) in the country is being monitored by the Hon'ble Supreme Court of India. In its order dated February 7, 2012, the Hon'ble Supreme Court gave certain directions/made certain observations. The Hon'ble Supreme Court extended time for filing affidavits, stating steps taken and/or giving undertakings for compliance with the orders of the Hon'ble Court for implementation within the stipulated time of two weeks, subject to payment of Rs. 10,000/- each as costs, by the States of Arunachal Pradesh, Meghalaya, Chhattisgarh, Orissa, Tamil Nadu, West Bengal and Union Territory of Lakshadweep. The Hon'ble Court noted that the States of Himachal Pradesh, Manipur, Mizoram, Nagaland, Sikkim, Uttarakhand and Union Territory of Andaman & Nicobar Island had, by and large, implemented the scheme and had commenced the programme for fixation of HSRPs in their respective States. The Hon'ble Supreme court appreciated the effort put by these States and directed that they should complete the entire programme in all respects before 30th April, 2012 in their respective States. Regarding the States of Assam, Bihar, Gujarat, Haryana, Jammu and Kashmir, Jharkhand, Punjab, Tripura and Uttar Pradesh, the Hon'ble Court directed that the successful bidder shall sign agreements within four weeks. The States which had not even finalized the tender process, which included Chhattisgarh, Madhya Pradesh, Chandigarh, Delhi (NCT) and Puducherry, to do so within four weeks. Regarding Andhra Pradesh, Hon'ble Supreme court observed that this State had not even initiated any action or process to implement the scheme, as directed under the orders of Hon'ble Supreme Court.

(c) Ministry of Road Transport & Highways, vide letter dated December 23, 2011, requested all States/UTs to apprise the Ministry of the current status of implementation of HSRP in their respective State/UT. Replies indicating the status of implementation of HSRP have so far been received from the States of Orissa, Mizoram, Chhattisgarh, Tripura, Jammu & Kashmir, Uttarakhand, Uttar Pradesh, Rajasthan, Himachal Pradesh, Karnataka, Bihar, Goa, Assam, Gujarat and Union Territory of Andaman & Nicobar Islands.

† Original notice of the question was received in Hindi.